

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 106**  
**(IB)-2632(ND)2019**  
**New IA-887/2023**

**IN THE MATTER OF:**

**M/s. Central Linen Park Pvt. Ltd. ... Applicant/Petitioner**

**Versus**

**M/s. Bright Star Hotels Pvt. Ltd. ... Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 08.02.2023**

**CORAM:**

**SHRI. ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant : Adv. Sukhpreet Maan**

**For the IRP : Advocate Sudhir Kumar Singh**

**ORDER**

**IA-887/2023:** In view of the averments made in the IA-887/2023 and the submissions put forth by the IRP as also by his counsel, **the IA is allowed.**

**Accordingly, the IB-2632/ND/2019 is dismissed as withdrawn.**



**(L. N. GUPTA)  
MEMBER (T)**



**(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**